

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

R.A.No. 69/95

S.A.No. 1100/95

BETWEEN:

Sr.Suptd. of Post Offices,
Guntur

Applicant/Respondents.

M.Bhimasekhara Rao

Respondent/Applicant.

Counsel for the Applicant

Mr.V.Bhimanna

Counsel for the Respondent

Mr.S.Ramakrishna Rao

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

RA 69/95
in
OA 1496/93.

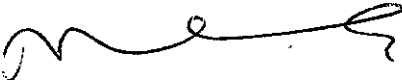
Dt. of Order: 8-12-1995.

(Order passed by Hon'ble Justice Shri V. Neeladri Rao,
Vice-Chairman).

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The Respondents in the O.A.No.1496/93 filed this Review Application on the basis of the judgement of the ^{Supreme} ~~Apex~~ Court, reported in 1995 (1) AT/3.515 (Dy. Director of Collegiate Education (Administration), Madras vs. Nagoor Meera).

It is not in controversy that the Judgement of the Apex Court referred to above was delivered subsequent to the date of the judgement in this Original Application. // It is well settled that one cannot claim review on the basis of a Judgement rendered by the ^{Higher} ~~Appellate~~ Court subsequent to the date of the order/judgement in the case. Accordingly this Review Application does not merits. As such it is dismissed. No costs. //


(R. RANGARAJAN)
Member (A)


(V. NEELADRI RAO)
Vice-Chairman

Dated: 8th December, 1995.

Dictated in Open Court


Deputy Registrar (J)/CC

avl/
To

1. The Sr. Superintendent of Post Offices,
Guntur.
2. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

pvm.